

(iii) LOCATION OF CENTRAL SECTOR UNITS IN KERALA

SHRI K. A. RAJAN: I make the following statement under Rule 377 regarding location of Central Sector units in Kerala.

Very few Central Sector units have been located in Kerala. I believe that there is scope for location of units under Central Public Undertakings.

Kerala is the biggest market now for drugs and medicines. Apart from the small State-owned formulation unit, there are no units for manufacture of bulk drugs and intermediates. The Central Undertakings like IDPL, HOC, HAL should either locate units or establish joint ventures in collaboration with KSIDC or State Government. Immediate studies may be initiated for this. The Government of Kerala has invited a team of representatives of these firms for discussion. All assistance will be given by the State Government.

Within the Ministry of Industry, BHEL should be persuaded to establish one of the proposed units in Kerala during the next five years. Similarly, HMT and KSIDC can come to an understanding for the establishment of a plant for manufacture of stainless steel watch cases. Here also, directions may be given by the Union Minister to hold discussion with the State Agencies.

There is not a single Defence-oriented industry in Kerala. In this field also, Government of India should come forward to establish one or two units and the State Government will render all assistance. The Kerala Government have raised this point on several occasions, but to no avail. In the interest of decentralisation of defence industries in the country, the Union Ministry of Industry may take up this question.

(iv) DEMONSTRATION BY TEACHERS FOR WITHDRAWAL OF HOSPITALS AND EDUCATIONAL INSTITUTIONS (CONDITIONS OF SERVICE OF EMPLOYEES AND SETTLEMENT OF EMPLOYMENT DISPUTES) BILL

CATIONAL INSTITUTIONS (CONDITIONS OF SERVICE OF EMPLOYEES AND SETTLEMENT OF EMPLOYMENT DISPUTES) BILL

SHRI SAUGATA ROY (Barrackpore): Sir, under rule 377, I want to raise the following matter of urgent public importance in the House:—

Thousands of teachers from all over the country participated in a demonstration at the Boat Club on Monday. The demonstration, organized by the All India Federation of University and College Teachers' Organisations, demanded immediate withdrawal of the Hospitals and Educational Institutions Employees (Conditions of Service) Bill.

The Bill, which was introduced in Parliament last year, sought to take away the employees' right to go on strike. According to its provisions, the strikers could be sentenced to a maximum of three months' imprisonment or a fine of Rs. 1,000.

The Bill also sought to debar State or national level teachers' associations from participating in the settlement of employment disputes. Under the Bill the employer could set up Grievances Committees to settle the employees' problems. Though the Committee would have equal representation of employers and employees, its Chairman, who also has the right to vote, would be the employer's nominee.

The teachers also demanded statutory security of service through suitable legislation by Parliament, UGC scales to directors of physical education, librarians and demonstrators, students' representation in all University bodies and that of non-teaching staff in the Executive Council and majority of elected teachers in the Governing Bodies of the college and the academic and other administrative bodies of the University. The Education Minister should respond immediately.